

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO.313/2000
DATED THE 7TH DAY OF DECEMBER, 2000

CORAM:HON'BLE JUSTICE SHRI BIRENDRA DIKSHIT, VICE CHAIRMAN
HON'BLE SMT.SHANTA SHAstry, MEMBER(A)

Dr.(Mrs.) P.V.Kolhatkar,
M.S.D.C.E.H.
Government Hospital,
Marvad, DAMAN.
Pin-396 210

... Applicant

By Advocate Shri I.J.Naik

V/s.

1. The Union of India,
Through: The Secretary,
Ministry of Health and
Family Welfare,
New Delhi.
2. The Administrator,
Union Territory of Daman & Diu
and Dadra Nagar Haveli,
Administrator's Secretariat,
Fort Area, Moti Daman
Pin Code - 396 220.

... Respondents

By Advocate Shri R.K.Shetty

(ORAL)(ORDER)

Per Smt.Shanta Shastry, Member(A)

The learned counsel for applicant submits that the applicant's prayer has been granted by giving the first in situ promotion from December, 1991 and the second promotion from December, 1997. The learned counsel now submits that the only question is of payment of interest on the ^{arrears} of difference of pay.

2. According to us the decision to grant the promotion in terms of Tikku Committee Recommendations was taken by the respondents on 28/9/2001. The applicant has already received the arrears, therefore, there cannot be said to be any delay calling

...2.

for payment of interest. The applicant has not satisfied us on how the interest is payable.

3. According to us therefore, no interest is payable in this matter. The OA is accordingly disposed of with no order as to costs.

4. Counsel for applicant also argued that Pension has not been fixed on revised pay. We hope that the department will expeditiously fix the revised pension.

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(SMT. SHANTA SHAstry)
MEMBER(A)

B. Dikshit

(BIRENDRA DIKSHIT)
VICE CHAIRMAN

abp